



ITEM NO.17

COURT NO.13

SECTION II

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (CrI.) No(s). 461/2020

(Arising out of impugned final judgment and order dated 30-07-2019 in CRLA No. 2141/2008 passed by the High Court Of Judicature At Allahabad, Lucknow Bench)

VIJAY BAHADUR @ PAHADI

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

IA NO.157351/2019- FOR EXEMPTION FROM FILING O.T.  
WITH

SLP(CrI) No. 6971/2024 (II)

I.A. No. 30636, 30637 of 2022 (Application for exemption from filing certified copy of impugned order official translation

Date : 14-05-2024 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE M.M. SUNDRESH  
HON'BLE MR. JUSTICE S.V.N. BHATTI

For Petitioner(s) Mr. Gaurav Bhatia, Sr. Adv.  
Mr. Utkarsh Jaiswal, Adv.  
Mr. Vikas Tiwari, Adv.  
Mr. Kartikey, Adv.  
Ms. Yamini Singh, Adv.  
Mr. Abhikalp Pratap Singh, AOR  
Mr. Ravi Shankar Pandey, Adv.

For Respondent(s) Mr. Vimlesh Kumar Shukla, Sr. Adv.  
Mr. Rohit K. Singh, AOR  
Mr. Pritam Bishwas, Adv.  
Mr. Ajay Kumar Singh, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

Applications for exemption from filing c/c of  
the impugned order and official translation are  
allowed.

Leave granted.

Taking into consideration the period of incarceration, and the case involved pertains to a conviction on the basis of circumstantial evidence, we are inclined to grant bail to the appellants subject to the terms and conditions, as may be imposed by the trial Court as it deems fit for the aforesaid purpose.

Ordered accordingly.

(ASHA SUNDIRYAL)  
ASTT. REGISTRAR CUM PS

(POONAM VAID)  
COURT MASTER (NSH)